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ITEM NO.204

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No(s).35468-35469/2009

(From the judgement and order dated 08/09/2008 in MA No.72/2007 dated 10/07/2009 in MA No.72/2007,RP No.371/2008 of The HIGH COURT OF DELHI AT N. DELHI)

GAYTRI BAJAJ

Petitioner(s)

VERSUS

JITEN BHALLA

Respondent(s)

(With appln. for directions,modification of Court's Order,permission to place addl. documents on record and office report)  
(For final disposal)

Date: 03/08/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM  
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Indu Malhotra, Sr.Adv.  
Mr. Arun K. Sinha,Adv.  
Mr. N.S. Bajwa, Adv.  
Mr. Rakesh Singh, Adv.  
Mr. Sumit Sinha, Adv.  
Mr. ADN Rao, Adv.  
Mr. Atul Sharma, Adv.  
Mr. Abhishek Agarwal, Adv.  
Ms. Neelam Jain, Adv.

For Respondent(s) Mr.Pinaki Mishra, Sr.Adv.  
Mr. Sunil Kumar Jain,Adv.  
Mr. Aneesh Mittal, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Heard Ms. Indu Malhotra learned senior counsel for petitioner and Mr. Pinaki Mishra learned senior counsel for respondent for considerable time.

The Court reserved its judgment.

[ Usha Bhardwaj ]  
Court Master

[ Savita Sainani ]  
Court Master